

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 8840 - JK (LD) of 2025

DATED: - 25 - 07 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

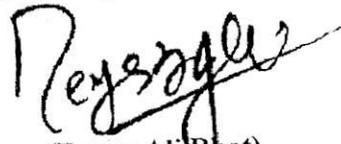
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 25.07.2025

No:-LAW-OIC/07/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)
Deputy Legal Remembrancer



Annexure to the Government Order No. 8840- JK (LD) of 2025 dated 25.07.2025.

| S.No | Particulars | Titled | OIC |
|------|-----------------------|---|--|
| 1 | WP(Crl) No.26/2025 | Manu Gupta Vs UT of J&K and Others (arising out of case FIR No.57/2023 of P/S Crime Branch EOW, Jammu) | Sh. Parul Bhardwaj JKPS, DySP EOW CBJ |
| 2 | CRM(M) No.333/2025 | Pardeep Kumar @ Pardeep Saini and others V/S UT of J&K and Ors (arising out of case FIR No.11/2025 of P/S Crime Branch Jammu) | Sh. Parul Bhardwaj JKPS, DySP EOW CBJ |
| 3 | CRM(M) No.416/2025 | Parveen Suri V/s UT of J&K and ors (arising out in case FIR No.52/2024 of P/S EOW CBJ) | Sh. Parul Bhardwaj JKPS, DySP EOW CBJ |
| 4 | CRM(M) No.389/2025 | Rajeshwar Sabharwal V/S UT of J&K and others (arising out in case FIR No.14/2025 of P/S EOW CBJ) | Sh. Parul Bhardwaj JKPS, DySP EOW CBJ |
| 5 | CRM(M) No.500/2025 | Suresh Sharma and others V/S UT of J&K and others (arising out of case FIR No.29/2024 of P/S EOW Crime Branch Jammu) | Sh. Parul Bhardwaj JKPS, DySP EOW CBJ |

Parul Bhardwaj 